
(2007) 04 MP CK 0090
In the Madhya Pradesh High Court

R.M. Mishra and Others

APPELLANT

Vs

M.P.R.T.C. and Another

RESPONDENT

Date of Decision : 04-04-2007

Acts Referred:

Citation : (2007) 115 FLR 1014

Hon'ble Judges : S.S. Kemkar, J

Bench : Single Bench

Judgement

Shantanu Kemkar, J.—Shri V.S. Trivedi, learned Counsel for the petitioners.

Shri Samdarshi Tiwari, learned Government Advocate for the Respondents.

2. Heard.

Petitioners were working with the respondents/M.P.R.T.C. Pursuant to the voluntary retirement scheme they, opted for voluntary retirement which was accepted.

3. According to the petitioners No. 1 to 6 though they have been paid the retiral benefits, but they have not been paid interest on delayed payment of salary. According to the petitioners No. 7 to 10 they have not been paid interest on E.D.F.

4. Without commenting upon the merits and the entitlement of the petitioners claim, I am inclined to dispose of this petition directing the respondents to examine the claim of the petitioners No. 1 to 6 for interest on delayed payment of salary and petitioners No. 7 to 10 on interest on E.D.F. In case it is found that there is delay in payment of salary, the interest shall be payable ? 5% per annum and for the E.D.F., amount, the petitioners No. 7 to 10 shall be entitled for interest @ 8%. Let the payments be marked within six months.

C.C. within three days.